

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 574/99

Wednesday, this the 26th day of May, 1999.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

Sugadha V.,
Extra Departmental Delivery Agent,
Mukkudil, Venjaramood.

...Applicant

By Advocate Mr. G. Sasidharan Chempazhanthiyil

Vs.

1. Assistant Superintendent of Post Offices,
Trivandrum.
2. Senior Superintendent of Post Offices,
Trivandrum (North) Division.

...Respondents

By Advocate Mr. George Joseph, ACGSC

The application having been heard on 26.5.99, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant, presently working as Extra Departmental
Delivery Agent (EDDA for short), Mukkudil applied for transfer
as EDDA, Vellumannadi. But she has not received any reply.
She apprehended that the vacancy may be filled without
considering her claim for transfer. Therefore, the applicant
has filed this application for a declaration that she is
entitled to transfer to the post of EDDA, Vellumannadi and for
a direction to the first respondent to take action accordingly
or in the alternative, to direct the first respondent to
consider the representation made by the applicant as appearing
at A-2 in the light of the orders of the Tribunal in O.A. 45/98
and pass appropriate orders. There is also a prayer for Interim

Relief that the recruitment to the post of EDDA, Vellumannadi would be subject to the outcome of this application.

2. When the application came up for hearing, the learned counsel for the respondents suggested that the application may be disposed of directing the first respondent to take an appropriate decision on the representation as appearing at A-2 of the application in the light of the judgement of the Tribunal in O.A. 45/98 keeping the process of recruitment to the post of EDDA, Vellumannadi in abeyance till a reply is given to the applicant. The learned counsel for the applicant states that the applicant is satisfied if such a direction is given. In the light of what is stated by the learned counsel on either side, the application is disposed of directing the first respondent to consider the request made by the applicant for transfer as EDDA, Vellumannadi in the light of the Rules and instructions as also the judgement of the Tribunal in O.A. 45/98 concerning the subject and give the applicant, an appropriate reply as expeditiously as possible, at any rate within a period of two months from the date of receipt of a copy of this order. It is also directed that the recruitment to the post of EDDA, Vellumannadi shall be kept in abeyance till an appropriate reply is served on the applicant on A-2 representation.

3. O.A. is disposed of as above. No costs.

Dated the 26th day of May, 1999.



A.V. HARIDASAN
VICE CHAIRMAN

LIST OF ANNEXURES REFERRED TO IN THE ORDER

Annexure A-2:

True copy of the representation dated 27.4.99 to the first respondent.